

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 02

Customs Appeal No. 10009 of 2022

[Arising Out Of OIA No. MUN-CUSTOM-000-APP-152-21-22 Dated- 16/09/2021 passed by the Ld. Commissioner of Customs (Appeals), Ahmedabad)

TRANS AGRO INDIA LTD

.....Appellant

Now Ms Transword Furtichem Pvt Ltd
18th Floor Plot No 8 Sector 17 Palm Beach Road
Sanpada, Navi Mumbai, Navi Mumbai -400 705

VERSUS

C.C-MUNDRA

.....Respondent

Office of the Principal Commissionerate of Customs,
Port User Build, custom House, Mundra, Mundra
Kutch, Gujarat-370421

APPEARANCE:

None appeared for the Appellant
Ms. Sunita Menon, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

Final Order No. 11363/2025

DATE OF HEARING:24.11.2025
DATE OF DECISION:24.11.2025

SOMESH ARORA

None has appeared nor is there any adjournment request on record. Matter has come up three times earlier on 24.09.2025, 29.09.2025 and 04.11.2025 and this is the fourth time. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for want of prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**